

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3058  
ANSWERED ON:29.08.2013  
RENEWABLE PURCHASE OBLIGATIONS  
Karunakaran Shri P.

**Will the Minister of POWER be pleased to state:**

- (a) the details of the action taken by the Central Electricity Regulatory Commission (CERC) on issue of Renewable Purchase Obligations (RPO) of excess energy produced from environment friendly energy resources till date;
- (b) whether the Government proposes to request CERC to resolve this issue at the earliest;
- (c) if so, the details thereof; and
- (d) the time by which the Government proposes to make necessary amendments in regulations to resolve this issue?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) to (d) : Electricity Act, 2003 provides for promotion of efficient and environmentally benign policies and for matters connected therewith or incidental thereto and Section 86(1)(e) of the Electricity Act, 2003, mandates State Electricity Regulatory Commissions (SERCs)/Joint Electricity Regulatory Commissions (JERCs) to specify Renewable Purchase Obligation (RPO) target for the obligated entities in their respective States.

Further, Tariff Policy notified by the Central Government under the Electricity Act,2003 on 06.01.2006, inter alia,provides that the Appropriate

Commission shall fix minimum percentage for purchase of electricity from renewable sources taking into account availability of such resources in the region and its impact on retail tariffs. The Act and Policy do not apply any restriction on procurement of power by an obligated entity in excess of the minimum Renewable Purchase Obligation (RPO) fixed by the Appropriate Commission.

Renewable Energy Certificate (REC) mechanism for promotion of non- conventional energy sources has been evolved jointly by the Electricity Regulatory Commission at the Centre and in the States. To give effect to this framework, Central Electricity Regulatory Commission (CERC) has issued Regulations on `Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation Regulations, 2010`. Most of the SERCs have also evolved regulations recognizing REC as a valid instrument for fulfillment of Renewable Purchase Obligation (RPO).

The CERC considers and decides issues under its jurisdiction as per the provisions prescribed in the Electricity Act from time to time, which includes amending/issuing Regulations in this regard.